

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 04.05.2017
Court No. : 4
Item No. : 33

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 2301 OF 2015
WITH PRAYER FOR INTERIM RELIEF

U. P. FINANCIAL CORPORATION & ANR. ...PETITIONER(S)
VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS. ...RESPONDENT(S)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 16.01.2015, when the Court was pleased to pass the following Order:

“Delay condoned.
Issue notice returnable in six weeks.
Mr. Rohit K. Singh, Advocate, accepts notice on behalf of Respondent No.1.
Let notice be issued to other respondents.
Counsel for Respondent No.1 is permitted to file counter affidavit.”

There are total of 03 Respondents in this matter. Accordingly, show cause notice was issued to Respondent No. 1 through Advocate and Respondent Nos. 2 and 3 by registered A.D. post on 06.02.2015. Respondent No. 1 is represented through Mr. Rohit Kumar Singh, Advocate. Counter Affidavit filed on behalf of Respondent No. 1 has been included in the paper books. Service is complete on Respondent Nos. 2 and 3 but none has entered appearance on their behalf so far.

Service is complete.

The matter above-mentioned was listed before the Court of Registrar on 02.01.2017, when the following order was passed:

“Respondent No.1 has already filed the counter affidavit.
Service of notice is complete on respondent Nos. 2 and 3 but no one has entered appearance on their behalf. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 03rd day of May, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. R.U. Upadhyay, Advocate

Mr. Rohit K. Singh, Advocate

ASSISTANT REGISTRAR